

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 715/93
T.A. No.

DATE OF DECISION 15-3-1994

Mr. M.V. Krishnamoorthy

Petitioner

Mr. K.K. Shah

Advocate for the Petitioner(s)

Versus

Union of India and others

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. K. Ramamoorthy Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri M.V. Krishnamoorthy
 Retd. Senior Professor
 Railway Staff College Baroda
 5, Alkanagar Co-op Housing
 Society, Alembic Road,
 Baroda -3-

Applicant.

Advocate Mr. K.K. Shah

Versus

1. Union of India
 Notice to be served through
 The Secretary, Railway Board,
 Rail-Bhavan, New Delhi.

2. The Principal,
 Railway Staff College, Lal Baug
 Baroda.

Respondents

Advocate

ORAL JUDGEMENT

In

O.A. 715 of 1993

Date: 15-3-1994

Per Hon'ble Shri N.B Patel

Vice Chairman

Mr. Shah states that his client has informed him that the Railway Board has taken decision in the matter which he accepts. He, therefore, seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs.

(K. Ramamoorthy)
 Member (A)

(N.B Patel)
 Vice Chairman

*AS.